

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 17(ND)15
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)



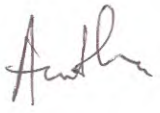

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.05.2017

NAME OF THE COMPANY: M/s. Sh. Anand Malani V/s. Darshansons Estate Pvt. Ltd. & ors.

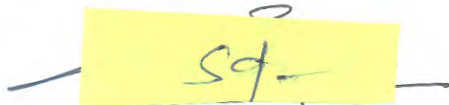
SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1.	Jaquini Sharma, Adv. (Provy counsel)		Petitioner	
	ARJUN NAROA, Adv.		Respondent no. 6.	
	Abhimanyu Mahajan, Adv. Ankur Deep Singh, Adv. Anubha Gael, Adv.		Re Nos- 2 & 3	
	Tandana Sharma, Adv. Abhay S. Kushwaha, Adv.		Res # 4	

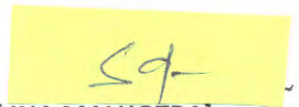
Order

Request for adjournment is being made on behalf of Mr. Hemant Sharma, the counsel for the petitioner on the grounds of his personal difficulty. Learned counsel for respondent no. 2 and 3 submits that the respondents are open to a settlement in terms of the prayer made. Nothing can be more reasonable than that. It is regrettable that in a situation like this, the case has lingered on the Board from 2015. Re-notify this case 12th May 2017.



[S.K. MOHARATRA]
MEMBER [T]

(Shipra Mittal)



[INA MALHOTRA]
MEMBER [J]